

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 30.08.04

Applicant is absent on call. No steps taken by him to file Rejoinder. R-5 is absent and no steps taken by him to file Counter. However, call on 14.09.04 for filing of Rejoinder. Counter by R-5 be filed by that date.

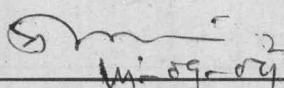

30/8/04
REGISTRAR

Rejoinder not filed.

App Memo/counter by R-5 not filed.

Order dt. 14.09.04

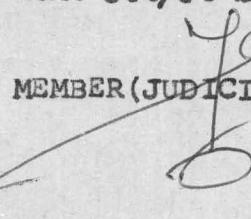
Applicant is absent on call. No steps has been taken by him to file rejoinder. R-5 is absent and no step has been taken by him to file Counter. Adjourned to 27.9.04 for filing of rejoinder if any.

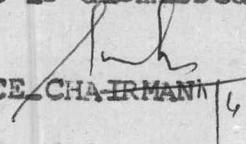

30/9/04
REGISTRAR

Order dated 11.11.2004

Heard Shri D.Jena, learned counsel for the applicant and Shri U.B.Mohapatra, learned Senior Standing Counsel appearing on behalf of the Respondents on Misc.Application No. 834/04 filed by the applicant, wherein it has been prayed for recalling our order dated 18.10.2004 on the ground that on that date when the matter was taken up for hearing he could not be present for certain personal reasons. In the M.A., however, no specific ground was taken on account of which it has been by the recalling our order as aforesaid.

Having heard the learned counsel of both the sides, we find that the O.A. was disposed of on 18.10.2004 on the ground that the employees, both regular and casual, working under B.S.N.L. are not amenable to the jurisdiction of the Tribunal. That being the position of law, there is no substance in this M.A. for recalling order dated 18.10.04 passed by this Tribunal and in the circumstances M.A. 834/04 being devoid of merit is dismissed.


MEMBER (JUDICIAL)


VICE-CHAIRMAN